

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR B. SUDHEENDRA KUMAR

Petition(s) for Special Leave to Appeal (Civil) No(s).18579/2005

CHAIRMAN,U.P. JAL NIGAM

Petitioner(s)

VERSUS

RADHEY SHYAM GAUTAM & ANR.

Respondent(s)

(With prayer for interim relief and office report )

Date: 12/10/2006 This Petition was called on for hearing today.

For Petitioner(s) Mr. Vikas Bansal, Adv.

Mr. Kamendra Mishra,Adv.

For Respondent(s)

Mrs. Rachna Gupta,Adv.

UPON hearing counsel the Court made the following

O R D E R

The records would show that notice to respondent No.2 was sent on 26.9.2006 by

registered post A.D. However, neither the A.D. card nor the unserved envelope has been

received back so far from the above respondent. Therefore, I declare that there is deemed

service of notice on the above respondent in view of proviso to sub-rule(5) of Rule 9 of Order V,

C.P.C. and Section 27 of the General Clauses Act.

Service is complete on both the respondents.

However, there is no appearance for respondent No.2.

The learned counsel for respondent No.1 has submitted that respondent No.

1 does

not wish to file any counter.

Therefore, list the matter before the Hon'ble Court.

(B. Sudheendra Kumar)

Registrar

rd